

आयकर अपीलिय अधीकरण, न्यायपीठ –“B” कोलकाता,
IN THE INCOME TAX APPELLATE TRIBUNAL “A” BENCH: KOLKATA
[Before Shri A. T. Varkey, Judicial Member & Shri Manish Borad, AM]

I.T.A. Nos. 1651 & 1652/Kol/2019
Assessment Years: 2013-14 & 2014-15

Naba Diganta Water Management Ltd. (PAN: AACCN6958P)	Vs	Deputy Commissioner of Income-tax, Circle-2(2), Kolkata.
Appellant		Respondent

Date of Hearing (Virtual)	08.09.2021
Date of Pronouncement	08.09.2021
For the Appellant	Shri Kirit Kamdar, AR
For the Respondent	Smt. Ranu Biswas, Addl. CIT, DR

ORDER

Per Shri A. T. Varkey, JM:

Both these appeals have been preferred by the assessee against the separate orders of the Ld. CIT(A)-1, Kolkata dated 02.05.2019 for AYs 2013-14 and 2014-15.

2. At the outset, the AR of the assessee Shri Kirit Kamdar has submitted that the assessee wants to withdraw this appeal since assessee had filed Form 1 and 2 under the Direct Tax Vivad Se Vishwas Act in respect of both these appeals and the competent authority has issued form no. 3. Therefore, taking into consideration the fact that since the assessee has opted for the Scheme for the AYs 2013-14 and 2014-15 and Form 3 has been issued by the Department which is placed on file, we allow the assessee to withdraw both the impugned appeals.

3. In the result, both the appeals of assessee are dismissed as withdrawn.

Order is pronounced in the open court.

Sd/-
(Manish Borad)
Accountant Member

Sd/-
(A. T. Varkey)
Judicial Member

Dated: 8th September, 2021

Jd, Sr. PS

Copy of the order forwarded to:

1. Appellant- M/s. Naba Diganta Water Management Ltd., G N 11-19, Sector-V, Salt lake, Kolkata-700 091.
2. Respondent – DCIT, Circle-2(1), Kolkata.
3. CIT(A)-1, Kolkata (sent through e-mail)
4. CIT, Kolkata.
5. DR, Kolkata Benches, Kolkata (sent through e-mail)

True Copy

By Order

Senior Private Secretary/DDO
ITAT, Kolkata Benches, Kolkata
